

ON 155/2007 W/TB MA 118/2007

12/9/07

Mr. P.N. Tatti, counsel for applicant.

Heard the learned  
counsel for the applicant.

Order of the OA and the MA  
stand disposed of by a  
separate order.

Kaneria

(Kaneria)

MA

W/TB

(M. Chatur)

M(T)

MA

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR.

*Jaipur, the 12th day of September, 2007*

**ORIGINAL APPLICATION NO.155/2007**

With

**MISC. APPLICATION NO.118/2007**

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER  
HON'BLE MR.TARSEM LAL, ADMINISITRATIVE MEMBER

Radha Mohan,  
EDMC Cleaner at MMS Garriage,  
Jaipur General Post Office,  
Jaipur.

... Applicant  
(By Advocate : Shri P.N.Jatti)

Versus

1. Union of India through  
Secretary to the Govt.,  
Department of Posts,  
Dak Bhawan, Sansad Marg,  
New Delhi.
2. Chief Post Master General,  
Rajasthan Circle,  
Jaipur.
3. Sr.Supdt. of Post Offices,  
Jaipur City Division,  
Jaipur.

... Respondents  
(By Advocate : - - - )

**ORDER (ORAL)**

PER HON'BLE MR.M.L.CHAUHAN

The applicant has filed this OA thereby praying  
for the following relief :

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"8.1 That the applicant be treated as Cleaner in the MMS Garriage at Jaipur GPO with effect from 16.6.1998 and the service of the applicant be regularized as Cleaner with effect from 16.6.1998.

8.2 That by a suitable writ/order or the direction the respondents be directed to draw the pay and allowances of a Cleaner w.e.f. 1.9.1999 as till 31.8.1999 the payment of Cleaner was made to the applicant."

2. Heard the learned counsel for the applicant. He submits that at this stage he will be satisfied if a direction is given to the appropriate authority to decide applicant's representation dated 11.4.2007 (Ann.A/3).

3. In view of the submission made by the learned counsel for the applicant, we are of the view that this OA can be disposed of at this stage with a direction to the appropriate authority to decide the representation of the applicant (Ann.A/3) by passing a reasoned and speaking order. Accordingly, respondent No.1 is directed to decide the representation of the applicant dated 11.4.2007 (Ann.A/3) by passing a reasoned and speaking order within a period of six weeks from the date of receipt of a copy of this order. In case the applicant is still aggrieved, he will be at liberty to approach this Tribunal again. Needless to add that we have passed this order without expressing any finding on merit.

4. The OA stands disposed of accordingly.

5. In view of the order passed in the OA, no order is required to be passed in the MA (No.118/2007), which shall also stand disposed of accordingly.

*Tarseem Lal*  
(TARSEM LAL)  
MEMBER (A)

*Chauhan*  
(M.L.CHAUHAN)  
MEMBER (J)